



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Feb/202122/15

DATED: 16/02/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202122/15 dated 16/02/2022 of Norms Committee - IV for the year 2021-22 was held on 16/02/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000141AM16
RA File Number	039504000143 AM15
Licence No and Date	0310792999/16/01/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the norms were already sanctioned on 16.11.2016. Hence, the Committee decided to withdraw the case	

Case No.	2 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001232AM19
RA File Number	039504000118 AM16
Licence No and Date	0310796378/03/06/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that in the vide email dated 10.02.2022, the firm has informed that they have withdrawn their application for fixation of norms. Hence, the Committee decided to withdraw the case.	

Case No.	3 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000765AM16
RA File Number	052404000189 AM16
Licence No and Date	0510394993/20/07/2015
Norms Committee Decision: The committee considered the case as per the agenda and noted that the case was approved earlier. Hence, The committee decided to withdraw the case.	

Case No.	4 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	UPL LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000700AM16
RA File Number	039504000046 AM16
Licence No and Date	0310798284/20/08/2015
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has surrendered the license to RA. Hence, the Committee decided to withdraw the case	

Case No.	5 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000505AM19		
RA File Number	039504000155 AM17		
Licence No and Date	0310806207/13/07/2016		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Metribuzin 75% DF/WP/WDG	1 Kg	1,2,4-Triazinone	0.780 Kg
		Liquid Bromine	0.143 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	6 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM REVIW00142838AM22
RA File Number	052304000201 AM19
Licence No and Date	0510407541/16/08/2018
Norms Committee Decision:	
Committee considered the case as per Agenda and decided to refer the case to technical expert for further	

examination. Hence, The committee decided to defer the case.

Case No.	7 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001105AM19
RA File Number	039504000865 AM19
Licence No and Date	0310825723/18/12/2018
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has surrendered the license. Hence, the Committee decided to withdraw the case	

Case No.	8 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001122AM19
RA File Number	522404000074 AM19
Licence No and Date	5210042896/31/12/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022	
1. To give correct calculation of solid resin and pigment content in export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	9 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000112AM20
RA File Number	052304000066 AM20
Licence No and Date	0510410588/14/05/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Fucoxanthin	1862.2 Kg	Phaeophyceae Tricornutum Dead Dried and Freezed Non - Oil Seed (Micro Algae) (ITCHHS- 12122190)	10,000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	10 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000141AM20
RA File Number	039504000005 AM20
Licence No and Date	0310829288/28/05/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the norms were already sanctioned for this case. Hence, the Committee decided to withdraw the case

Case No.	11 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	COLORMAX
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000303AM20
RA File Number	322404000031 AM20
Licence No and Date	3210079057/08/08/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the case was already approved in meeting number NC/4/MEET/Jan/202122/14 dated 03.02.2022. Hence, the committee decided to withdraw the case.

Case No.	12 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000363AM20
RA File Number	022404000085 AM20
Licence No and Date	0210209418/04/09/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.02.2022).	

Case No.	13 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM REVIW00142800AM22		
RA File Number	052304000197 AM20		
Licence No and Date	0510411749/04/09/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lambda Cyhalothrin 5 o/o EC(Lambda Cyhalothrin 5 o/o EC)	1,50,000.0 Liters (LTR)	Lambda Cyhalothric acid 98-99	5340 KGS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	14 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000404AM20
RA File Number	039404000512 AM20
Licence No and Date	0310831955/01/10/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Subway Oven Paper (Net content use of export item is 149955 kg)	149955 Kg	ARACELL OVENABLE (Paper Roll)(GSM-39)	150000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	15 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000416AM20
RA File Number	052404000374 AM20
Licence No and Date	0510412067/10/10/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	16 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	ASAHI INDIA GLASS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000424AM20		
RA File Number	052304000277 AM20		
Licence No and Date	0510412117/15/10/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from A-2091 for export of Double Layer Laminated Safety Glass and SION- A-1060 for export of Tempered Glass and ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
DOUBLE LAYER LAMINATED SAFETY GLASS . (Made up of two glasses of 2 MM +/- 0.2 MM	73601 Sq Mtrs	FLOAT GLASS	176642.4 Sqm
		POLYVINYL BUTYRAL FILM	80961.1 Sqm

float glass and PVB Film of 0.76 MM).		CERAMIC INK	1092 Kgs
		THINNING OIL	109 Kgs
		MIRROR BUTTON	Net to net
		MOLDING	Net to net
		RAIN SENSOR BRACKET	Net to net
TEMPERED SAFETY GLASS. (Made up of 3.2MM +/- 0.2MM and 3.5MM +/- 0.2MM)	16852 Sq Mtrs	FLOAT GLASS	13183 Sqm
		FLOAT GLASS	4680 Sqm
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	17 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000544AM20
RA File Number	052404000562 AM20
Licence No and Date	0510412938/17/12/2019
Norms Committee Decision:	
The committee considered the case as per the agenda in the presence of a technical expert and decide to withdraw the case as it was approved in meeting number 8/83 dated 9.10.2020. Hence, the committee decide to withdraw the case.	

Case No.	18 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000607AM20
RA File Number	022404000156 AM20
Licence No and Date	0210209664/06/01/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder issued on 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).

Case No.	19 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000690AM20
RA File Number	082404000332 AM20
Licence No and Date	0810147201/07/02/2020
Norms Committee Decision:	
The Committee considered the case in the presence of a technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.10.2020 followed by a reminder on 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	20 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000723AM20		
RA File Number	022404000184 AM20		
Licence No and Date	0210209773/18/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Metribuzin 70 WP	10000.0 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 95%	7219.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	21 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	COLORMAX

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000758AM20
RA File Number	322404000130 AM20
Licence No and Date	3210079440/03/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	22 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000768AM20
RA File Number	039504001179 AM20
Licence No and Date	0310835352/11/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022 1. % Dye content in export. 2. C.I No. of export item. 3. Complete technical details with chemical reaction, mol. Weight and calculation. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000785AM20
RA File Number	052404000766 AM20
Licence No and Date	0510413910/18/03/2020
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to	

defer the case for further examination. The case has been referred to technical for assessment.

Case No.	24 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	PANILA CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000812AM21
RA File Number	242404000001 AM21
Licence No and Date	2410043083/27/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	25 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	VISHNU CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000816AM21		
RA File Number	092404000037 AM21		
Licence No and Date	0910068690/29/04/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Sodium Bichromate (Dihydrate)	2000.0 MT	Chrome Ore (containing 44% Cr2O3-)	1.31 MT
		Soda Ash	0.898 MT
		Wood cuts for Pallets	Net to net
		Nails for Pallets	Not Allowed in packing

			materials
		Jumbo Bags (size of I MT packing of Export item)	Net to net
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	26 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000817AM21
RA File Number	039504000925 AM20
Licence No and Date	0310836039/30/04/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Metribuzin Technical (94% Min.)	1 Kg	1,2,4-Triazinone (94% Min.)	1.00 Kg
		Liquid Bromine	0.200 Kg
		Methanol	0.259 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000843AM21
RA File Number	082404000031 AM21
Licence No and Date	0810147792/19/05/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Product 2000 (Polyoxy Ethylene Cetyl Alcohol Ethoxylate)	200000.0 Kgs	Cetyl Alcohol	44000.0 Kgs
		Ethylene Oxide	156000.0 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	28 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000844AM21
RA File Number	039404000078 AM21
Licence No and Date	0310836252/19/05/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Aromatic Solvent (Garasol 150) (Boiling Range 160-230 degree Celsius)	1.0 MT	Heavy Aromatic (Boiling Range 180-350 degree Celsius)	1.05 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000907AM21
RA File Number	092404000095 AM21
Licence No and Date	0910068880/16/06/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Chromium Trioxide (Chromic Acid)	2500 MT	Chrome Ore (containing 44% Cr ₂ O ₃ -)	1.91 MT
		Soda Ash	1.31 MT
		Wood cuts for Pallets	Net to Net
		Nails for Pallets	Not Allowed in packing materials
		DRUMS (Conical Steel Drums) 194 liters	Net to net with accountability Clause
		DRUMS (Conical Steel Drums) 218 liters	Net to net with accountability Clause
		DRUMS (Conical Steel Drums) 25 kgs	Net to net with accountability Clause

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	30 / NC/4/MEET/Feb/202122/15
Case Status	Case Withdrawn
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000917AM21
RA File Number	039504000133 AM21
Licence No and Date	0310836835/23/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the norms were already sanctioned on 29.07.2021. Hence, the Committee decided to withdraw the case	

Case No.	31 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved

Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000928AM21		
RA File Number	039404000206 AM21		
Licence No and Date	0310836961/30/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
METRIBUZIN TECHNICAL 97% MIN	1 Kg	TRIAZONONE	1.00 Kg
		LIQ BROMINE	0.20 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	32 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000929AM21		
RA File Number	039404000212 AM21		
Licence No and Date	0310836962/30/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BIFENTHRIN TECHNICAL 97% MIN	1 Kg	T.F.P ACID 99%	0.610 Kg
		BIFENTHRIN ALCOHOL	0.474 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	33 / NC/4/MEET/Feb/202122/15		
Case Status	Case Deferred		

Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000937AM21
RA File Number	052304000059 AM21
Licence No and Date	0510414558/03/07/2020
Norms Committee Decision:	
The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	34 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000966AM21
RA File Number	092404000114 AM21
Licence No and Date	0910068960/15/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022	
1. COA of Import item chrome Ore. 2. Chemistry of reaction to obtain Chrome Oxide green, giving molecular weight with calculation to obtain the product, indicating yield of reaction. 3. Last minutes of the copy, if already, approved in norms committee. 4. Production of the export item vis a vis consumption of raw material for the last three years duly certified by CA. 5. Complete calculation for the requirement of packing materials with justification.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	35 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022

and Date	
HQ File Number	018305000982AM21
RA File Number	082404000102 AM21
Licence No and Date	0810148222/24/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.09.2020 followed by a reminder issued on 07.06.2021 and 15.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	36 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305000991AM21
RA File Number	052304000100 AM21
Licence No and Date	0510414748/28/07/2020
Norms Committee Decision:	
The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assesment.	

Case No.	37 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	018305000992AM21		
RA File Number	052304000101 AM21		
Licence No and Date	0510414749/28/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Deltamethrin 0.72%+Buprofezin 5.65% EC(Deltamethrin 0.72%+Buprofezin 5.65%	1 Liter	Buprofezin Tech 90 %	0.0625 Kg

EC)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	38 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001030AM21
RA File Number	052304000120 AM21
Licence No and Date	0510414999/25/08/2020

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Astaxanthin(3,3 Dihydroxy-b-b-Carotene-4-4-Dione)	7317.0 Kg	HAEMATOCOCCUS PLUVIALIS (Micro Algee) (ITCHHS-12122190)	29,926.53 Kg
		OLIVE OIL (Non Edible Grade)	Not allowed (Under Para 4.07)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	39 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001064AM21
RA File Number	042404000088 AM21
Licence No and Date	0410167051/10/09/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 25.03.2021 followed by the reminder issued on 12.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).

Case No.	40 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001079AM21
RA File Number	039504000372 AM21
Licence No and Date	0310838339/17/09/2020
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	41 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001105AM21
RA File Number	038604000265 AM20
Licence No and Date	0310838560/30/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder issued on 15.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	42 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022 1. COA of import item indicating content of other material.	

2. Use of import item no. 2,3 and 4 in production process.
3. Comm. Value of by-product Alumina.
4. Last 2 year production/consumption data certified by GST.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	43 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001132AM21
RA File Number	052304000195 AM21
Licence No and Date	0510415464/09/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TEBUCONAZOLE TECHNICAL	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.922 kg
		1,2,4-TRIAZOLE	0.297 Kg
		DMSO	0.150 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	RATHI DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	018305001190AM21
RA File Number	318304000093 AM21
Licence No and	3110067916/09/11/2020

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	45 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00033403AM21
RA File Number	052304000231 AM21
Licence No and Date	0511000010/08/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TEBUCONAZOLE TECHNICAL 97 % Min	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.922 kg
		1,2,4-TRIAZOLE	0.297 Kg
		DMSO	0.150 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00038831AM21
RA File Number	052304000248 AM21
Licence No and Date	0511000162/15/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
EMMAMECTIN BENZOATE 5 PCT SG	8000 Kg	EMAMECTIN BENZOATE TECHNICAL	400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	47 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00040436AM21		
RA File Number	052304000254 AM21		
Licence No and Date	0511000245/17/12/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TEBUCONAZOLE TECHNICAL	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.922 Kg
		1,2,4-TRIAZOLE	0.297 Kg
		DMSO	0.150 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	48 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00051469AM21
RA File Number	05AA04019660 AM21
Licence No and Date	0511000475/31/12/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.10.2021 followed by a reminder issued on 16.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).

Case No.	49 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00051474AM21
RA File Number	05AA04020111 AM21
Licence No and Date	0511000468/31/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.10.2021 followed by a reminder issued on 16.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	50 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00053972AM21
RA File Number	05AA04019609 AM21
Licence No and Date	0511000543/04/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.10.2021 followed by a reminder issued on 16.12.2021.. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.02.2022)	

Case No.	51 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00057750AM21
RA File Number	03AA04016727 AM21
Licence No and Date	0311000753/08/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 16.02.2022. Hence, the Committee decided to defer the case.

Case No.	52 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00067165AM21
RA File Number	03AA04016987 AM21
Licence No and Date	0311000903/21/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Ammonium Salt of Glyphosate 71% SG(71 PCT)	400000.0 Kgs	Glyphosate Technical 95% Min.	274400.00 Kg
		Ethoxylated Amine Surfactant	43600.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	53 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00068414AM21
RA File Number	03AA04019963 AM21
Licence No and Date	0311001174/22/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
TARTRAZINE (C.I. NO. 19140)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg/K

(DYE CONTENT 87%			
		Sulphanilic Acid	0.800 Kg/Kg
		Sodium Nitrit	0.315 Kg/Kg
		Caustic Soda	0.170 Kg/Kg
		Soda Ash	0.570 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	54 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00105100AM21
RA File Number	08AA04011141 AM21
Licence No and Date	0811001046/17/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Thiamethoxam 25PCT. WDG(Thiamethoxam 25PCT. WDG)	20000.0 Kgs	2-CHLORO-5-CHLORO- METHYLTHIAZOLE (CCMT)	3232.00 kg
		3-METHYL-4-NITROIMINO- PERHYDRO-1,3,5- OXADIAZINE (MNIO)	3080.50 Kg
		DIMETHYLFORMAMIDE	1000.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/4/MEET/Feb/202122/15
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Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00034436AM22
RA File Number	03AA04008743 AM22
Licence No and Date	0311003627/06/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	56 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00034439AM22		
RA File Number	03AA04008178 AM22		
Licence No and Date	0311003628/06/05/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
APER PRODUCTS NAMELY PAPER BAGS/POUCHES NET CONTENT : 1) COATED PAPER (20 GSM - 100 GSM) : 3,47,222.230 KGS. 2) BROWN KRAFT LINER (130-225 GSM)(PACKING MATERIAL) : 35,714.286 KGS.)	382936.0 Kg	COATED PAPER (20 GSM - 100 GSM)	361111.12 Kg
		Brown Kraft Paper(130-225 GSM))	As per packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Note: GSM of export and import should match.

Case No.	57 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00036481AM22
RA File Number	08AA04002037 AM22
Licence No and Date	0811001448/10/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Tin Stabilizer (Shita Stab 2000) (70.0% MTEHTG + 30.0% Hydrated Calcium Sterate)	1 Kg	2-Ethyl Hexyl Thioglycolate (2 EHTG)	0.5404 Kg
		Methyl Tin Chloride (50% Solution)	0.5404 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00039397AM22
RA File Number	05AA04013710 AM22
Licence No and Date	0511002572/12/05/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).

Case No.	59 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved

Party Name	RATHI DYE CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00110908AM22		
RA File Number	31AA04010079 AM22		
Licence No and Date	3111000390/09/06/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
SOLVENT YELLOW 82 (SY 82) (RATHIPON YELLOW 5205)(SOLVENT YELLOW 82 (SY 82) (RATHIPON YELLOW 5205))	1 kg	1-Phenyl 3- Methyl 5 - Pyrazolone(PMP)	0.409 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	60 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00131230AM22
RA File Number	02AA04012575 AM22
Licence No and Date	0211000886/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022	
1. Material balance between import and export on solid content basis.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Feb/202122/15		
Case Status	Case Deferred		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		

and Date	
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022 1. Material balance between import and export on solid content basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	METAL SALES CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00136066AM22		
RA File Number	03AA04043471 AM22		
Licence No and Date	0311005276/10/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Organophilic Clay (Percentage Loss of ignition 30% min, moisture Content 5% Max)	127 MT	Nontreated GrindedBentonite	88.9 MT
		Di (hydrogenated tallow) Dimethyl Ammonium Chloride	44.45 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	63 / NC/4/MEET/Feb/202122/15		
Case Status	Case Deferred		
Party Name	GALAXY SURFACTANTS LTD		

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00139442AM22
RA File Number	03AA04040408 AM22
Licence No and Date	0311005394/15/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	64 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00141863AM22
RA File Number	03AA04048803 AM22
Licence No and Date	0311005471/19/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	65 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00142042AM22		
RA File Number	08AA04014998 AM22		
Licence No and Date	0811002040/19/07/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
DIAFENTHIURON TECHNICAL 97PCT. MIN.WDG)	1 Kg	4-PHENOXY-2,6-DIISOPROPYL ANILINE THIOUREA	0.936 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00147035AM22
RA File Number	03AA04052358 AM22
Licence No and Date	0311005621/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	67 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00147459AM22		
RA File Number	05AA04054999 AM22		
Licence No and Date	0511003827/26/07/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
: Cracked Heel Balm	20000.0 Kgs	Radia 7336 (Decyl oleate)	3621.00 Kg
		Dimethicone DC-200, 100 CST	3621.00 Kg
		Chlorphenesin	122.40 Kg
		Paraffin Wax 60-63	800.00 Kg
		Cynergy TK	40.80 Kg

		Lanolin	2040.00 Kg
		: D-Panthenol	285.60 Kg
		White Soft Paraffin	2000.00 Kg
		Carbomer Ultrez 10	142.80 Kg
		Euxyl K340	408.00 Kg
Cracked Heels Cream Active Repair K+	10000.0 Kgs	Isolan GPS	4027.00 Kg
Cracked Heel Repair Cream K+	5000.0 Kgs		
Cracked Heels Foot Cream	5000.0 Kgs		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	68 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00147713AM22
RA File Number	03AA04047728 AM22
Licence No and Date	0311005640/26/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case

Case No.	69 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00148632AM22
RA File Number	03AA04054079 AM22
Licence No and Date	0311005676/27/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	70 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00149374AM22		
RA File Number	07AA04014885 AM22		
Licence No and Date	0711001585/28/07/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to take cue from SION-A-1569 ratify the norms as under</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Printed Books(= Qty 98000 Nos (contents of [Directory Paper, 29.30 gsm(Plus or Minus) = 31269 Kgs and Rainbow book covers in various colours 3136 Kgs)	34405 Kg	Directory Paper 29.30 GSM	35021.0 Kg
		Rainbow Book Covers in various colours 300 GSM (Card Board made of paper)	3292.8 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			
Note: GSM of export and import items should match.			

Case No.	71 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00151077AM22
RA File Number	03AA04054084 AM22
Licence No and Date	0311005769/30/07/2021
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	72 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00154435AM22
RA File Number	03AA04057137 AM22
Licence No and Date	0311005914/05/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda in presence of technical experts and decided to refer the case to a technical expert for further examination.	

Case No.	73 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00157448AM22
RA File Number	52AA04012499 AM22
Licence No and Date	5211001116/09/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/201-22/15 dated 16.02.2022 1. To submit a material balance sheet indicating calculation of all the raw materials with their solid content and pigment content and also total resultant contents in export item.	

2. Generic name with a specification of each import item and import content in export item.

3. Calculation of requirement of raw materials giving chemical reaction with a molecular weight of both reactant and resultant product.

4. Production of each item of export item vis a vis consumption of raw materials duly certified by Chartered accountant..

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 17.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	74 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00166446AM22
RA File Number	05AA04071135 AM22
Licence No and Date	0511004221/19/08/2021
Norms Committee Decision:	
The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assesment.	

Case No.	75 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	BONDZIL PERFORMANCE PRODUCT
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00176282AM22
RA File Number	24AA04010307 AM22
Licence No and Date	2411000822/03/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
SILICON SEALANT (Containing min 44.64 % on polymer and 13.39% METHYL TRI ACETOXY SILANE)	33084.0 Kgs	SILICONE OIL 1000CST	1400.0 Kgs
		OH POLYMER 80000CST	20000.0 Kgs
		FUMED SILICA (HYDROPHILIC	3000.0 Kgs

		SILICA) 150	
		METHYL TRI ACETOXY SILANE (MTAS)	6000.0 Kgs
		PROPYLTRIACETOXYSILANE(PTAS)	2000.0 Kgs
		DI TRET BUTOXY DIACETORY SILANE (BDAC)	400.0 Kgs
		METHYL TRIS(METHYL ETHYL KETOXIME)SILANE (MOS)	1400.0 Kgs
		VINYL TRIS(METHYL ETHYL KETOXIME)SILANE (VOS)	400.0 Kgs
		D-80 DIBUTYL TINDLAURATE	400.0 Kgs
		N-(B-AMINO ETHYL)Y-(AMINO PROPYL TRI METHOXY SILANE (LT-792)	400.0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	76 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00179373AM22
RA File Number	03AA04062487 AM22
Licence No and Date	0311006796/08/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00179517AM22
RA File Number	03AA04062493 AM22
Licence No and Date	0311006802/08/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	78 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00190854AM22		
RA File Number	05AA04084825 AM22		
Licence No and Date	0511004883/22/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 18.2 o/o + DIFENOCONAZOLE 11.4o/o SC (AZOXYSTROBIN 18.2o/o + DIFENOCONAZOLE 11.4o/o SC)	1200 Liters	Difenoconazole technical 92%	168.00 kg
		Azoxystrobin technical 93%	260.40 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	79 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00194731AM22		
RA File Number	05AA04084525 AM22		
Licence No and Date	0511004938/27/09/2021		

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Emamectin benzoate 5 o/o SG(Emamectin benzoate 5 o/o SG)	10000.0 Kgs	Emamectin Tchnical 90% w/w	562.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00223692AM22
RA File Number	05AA04092045 AM22
Licence No and Date	0511005596/23/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Antimony Trioxide coated with 3 percent MEG	20000.0 Kgs	Antimony Trioxide	19440.0 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00226767AM22
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished

the information against the DL issued to the firm dated 19.01.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).

Case No.	82 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00227469AM22
RA File Number	03AA040105630 AM22
Licence No and Date	0311007967/27/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	83 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00237691AM22
RA File Number	34AA04008181 AM22
Licence No and Date	3411001354/01/11/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Feb/202122/15
Case Status	Case Approved
Party Name	CALIMARA MATTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00243963AM22
RA File Number	03AA040113698 AM22
Licence No and Date	0311008313/07/11/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Sodium Perchlorate Solution (60% To 65%)	1 Kg	Sodium Chlorate	0.565 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	85 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	AIMCO PESTICIDES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00248113AM22		
RA File Number	03AA040119694 AM22		
Licence No and Date	0311008436/10/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CHLORPYRIPHOS 50% + CYPERMETHRIN 5% EC(CHLORPYRIPHOS 50% + CYPERMETHRIN 5% EC)	16000.0 Liters (LTR)	NATCP 85 PERCENT MIN	7040.00 Kgs
		DIETHYLE THIOPHOSPHORYL CHLORIDE 98 POINT 5 PERCENT MIN DETC	5760.00 Kgs
		SOLVENT CIX	6336.00 Kgs
		ETHYLENE DICHLORIDE EDC	4480.00 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	86 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00254273AM22		
RA File Number	31AA04027237 AM22		
Licence No and	3111000705/16/11/2021		

Date

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
62/0- PIGMENT RED 254 C.I.NO.56110(62/0- PIGMENT RED 254 C.I.NO.56110)	1 Kg	PARA CHLORO BENZO NITRILE (PCBN)	0.908 Kg
		DI-ISOPROPYL SUCCINATE (DIPS)	0.735 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00254812AM22
RA File Number	04AA04036005 AM22
Licence No and Date	0411001816/16/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 17.02.2022)	

Case No.	88 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00254815AM22
RA File Number	04AA04036006 AM22
Licence No and Date	0411001817/16/11/2021
Norms Committee Decision:	
. The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 17.02.2022).	

Case No.	89 / NC/4/MEET/Feb/202122/15
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Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00256603AM22		
RA File Number	05AA040101090 AM22		
Licence No and Date	0511006219/18/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Thiamethoxam Tech 96-98(Thiamethoxam Tech 96-98o/o)	1 Kg	2-CHLORO-5-CHLOROMETHYLTHIAZOLE (CCMT)	0.64 Kg
		3-METHYL-4-NITROIMINOPERHYDRO-1,3,5-OXADIAZINE(MNIO)	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			

Case No.	90 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00257663AM22		
RA File Number	07AA04039507 AM22		
Licence No and Date	0711002411/18/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION- A- 1569 and ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PRINTED BOOKS = 2,90,000 Qty (Printing Thinpaper - uncoated, 28gsm, 66 cm- 25203 Kgs ,	27923.0 Kg	Printing Thin paper – uncoated 28 GSM	28227.4 Kg
		Mirage 17 PT 15-0899 to	1176.0 Kg

& Mirage 17 PT 15-0899 to 0906 Pescara Antique in various Colours, Pater –Latex impregnated Acrylic Coated -1120 Kgs, Vinyl Book Covers in Various Colour- 1200 Kgs, PU Book covers -400 KG))		0906 Pescara Antique in various Colours, Pater –Latex impregnated Acrylic Coated 385 GSM	
		Vinyl Book Cover in various Colours 64 GSM	1260.0 Kg
		PU Book Covers in various Colours 300 GSM	420Kg
Printed Books= Qty 1,10,000 Nos (Content of printing thin paper ,uncoated, 28gsm ,82 cm 15725 kgs, & Mirage 17 PT 15- 0899 to 0906 Pescara Antique in various Colours, Pater -Latex impregnated Acrylic Coated - 800 Kgs)	16525.0 Kg	Printing Thin paper – uncoated 28 GSM	17613 Kg
		Mirage 17 PT 15-0899 to 0906 Pescara Antique in various Colours, Pater –Latex impregnated Acrylic Coated 385 GSM	840 Kg
Printed Books= Qty 21000 Nos((Consisting of Printing Thinpaper - uncoated, 36gsm, 87 cm- 19272 Kgs , PU Book covers in various Colours- 420 Kgs , Rainbow LX BE 9205 & 9227 Pater - Latex impregnated Acrylic Coated- 613 Kgs)	20305.0 Kg	Printing Thin paper – uncoated 36gsm	21584 kg
		PU Book Cover in various Colours 300 GSM	441 Kg
		Rainbow LX BE 9227 Semi Gloss Kid 921 Paper (385 GSM)	643 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision			

Case No.	91 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred

Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00280340AM22
RA File Number	08AA04035611 AM22
Licence No and Date	0811003368/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	92 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00301014AM22
RA File Number	34AX04000059 AM22
Licence No and Date	3411001562/29/12/2021
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	93 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00326709AM22
RA File Number	05AX04000704 AM22
Licence No and Date	0511008176/21/01/2022
Norms Committee Decision: The committee considered the case as per the agenda in the presence of a technical expert and decide to defer the case for further examination. The case has been referred to technical for assessment.	

Case No.	94 / NC/4/MEET/Feb/202122/15
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022
HQ File Number	HQRNORM APPLY 00329170AM22
RA File Number	08AX04000298 AM22
Licence No and Date	0811003840/24/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 17.02.2022. Hence, the Committee decided to defer the case	

Case No.	95 / NC/4/MEET/Feb/202122/15		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202122/ 15 and 16/02/2022		
HQ File Number	HQRNORM APPLY 00329248AM22		
RA File Number	08AX04000295 AM22		
Licence No and Date	0811003844/24/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Thiamethoxam 25%WDG	50000.0 Kgs	2-CHLORO-5-CHLORO-METHYLTHIAZOLE (CCMT)	8080 Kg
		3-METHYL-4-NITROIMINO-PERHYDRO-1,3,5-OXADIAZINE (MNIO)	7701.00 Kg
		DIMETHYLFORMAMIDE	2500.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			